

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

DFR NO. 1242 OF 2018

Dated : 10th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

M/s Growel Energy Company Ltd.

.... Appellant(s)

Versus

Himachal Pradesh Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : None

Counsel for the Respondent(s) : ----

ORDER

Defects are not cured by the applicant/appellant till now. Finally, four weeks time is granted to the applicant/appellant i.e. on or before 04.09.2019 to cure the defects. If it is not complied within the time granted to the applicant/appellant the instant matter stands dismissed without reference to the Bench.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

vt/mkj